

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5622/2009

CCE, AURANGABAD

Appellant(s)

VERSUS

M/S VIDEOCON INDUSTRIES LTD. THR. ITS DIRECTOR

Respondent(s)

([HEARD BY : HON'BLE S. RAVINDRA BHAT AND HON'BLE DIPANKAR DATTA,  
JJ. ]

IA No. 2/2009 - STAY APPLICATION)

WITH

C.A. No. 8026/2022 (XVII-A)

(IA

FOR STAY APPLICATION ON IA 144515/2022

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
144516/2022

IA No. 144516/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 144515/2022 - STAY APPLICATION)

Date : 29-03-2023 These matters were called on for hearing today.

For Appellant(s) Ms. Alka Agrawal, Adv.  
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. S. S. Shroff, AOR

Mr. V Lakshmikumaran, Adv.  
Ms. Charanya Lakshmikumaran, AOR  
Ms. Apeksha Mehta, Adv.  
Ms. Falguni Gupta, Adv.  
Ms. Neha Choudhary, Adv.

Hon'ble Mr. Justice S. Ravindra Bhat pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Dipankar Datta.

The Civil Appeals are dismissed with no order as to costs in terms of the signed reportable judgment.

Pending application(s), if any, are disposed of.

(HARSHITA UPPAL)  
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)